## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 56/7/NCLT/AHM/2017 Gujarat High Court

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017

Name of the Company:

Religafre Finvest Pvt. Ltd.

V/s.

Balaji Infrabuild Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

Muelicuerela

1. DARSVIH PATEL

2. PAVAN S. GODLAWALA

Polvocile

ADVOCATE

Poscopos ed

Insolvency

Perotessimal

## **ORDER**

Learned Advocate Mr. Dhruvik Patel i/b Learned Advocate Mr. Kalpesh Patel present for Financial Creditor/ Applicant. None present for Respondent. Learned Advocate Mr. Pavan Godiawala present for IRP.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for IRP.

He represented that IRP wants to withdraw the consent.

Applicant counsel informed about the same.

Applicant counsel requested time for proposing the name of another IRP.

List the matter on 02.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 31st day of July, 2017.